

**GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO. 1264
TO BE ANSWERED ON JULY 27, 2023**

ELECTED REPRESENTATIVES IN TOWN VENDING COMMITTEE

NO. 1264. SHRI SRIDHAR KOTAGIRI:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- a) whether the Government is aware about the lack of a provision for the inclusion of elected representatives in the Town Vending Committee (TVC), constituted under Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act, 2014;**
- b) if so, whether there has been any progress to add a provision for the inclusion of elected representatives from local bodies, Legislative Assemblies and Members of Parliament in the TVC, as recommended by the Standing Committee of Housing and Urban Affairs in its report on the implementation of the aforementioned act; and**
- c) if so, the details thereof and if not, the reasons therefor?**

ANSWER

**THE MINISTER OF STATE IN THE
MINISTRY OF HOUSING AND URBAN AFFAIRS
(SHRI KAUSHAL KISHORE)**

- (a)to(c): Section 22(2) of Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act, 2014, provides, *inter-alia*, that the TVC shall consist of Municipal Commissioner or Chief Executive Officer, as the case may be, who shall be the Chairperson; and such number of other members as may be prescribed, to be nominated by the appropriate Government, representing the local authority, medical officer of the local authority, the planning authority, traffic police, police, association of street vendors, market associations, traders associations, non-government organisations, community based organisations, resident welfare associations, banks and such other interests as it deems proper.**

Accordingly, as per Section 22(2) of the Act, it is for the State/Union Territory Government to nominate elected representatives in the TVC.
